

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109  
C.P.(IB)/257(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
KirtiKumar Kothari

.....Applicant

.....Respondent

**Order delivered on 08/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / FC : Ms. M. A. Gogia, Advocate  
For the Respondent /PG : Mr. Vivek Singh Pawar, Advocate i/b.  
: Mr. Arpit Singhvi, Adv.  
For the IRP : Mr. Parth Shah, Advocate  
: Mr. Monaal Davawala, Advocate

**ORDER**

A leave note has been circulated by the Counsel for the respondent / personal guarantor requesting adjournment in the matter, which is allowed.

Further, Counsel for the applicant / FC submits that she has filed an additional affidavit on 04.04.2024, vide inward diary No. 2846, to place on record a copy of the Resolution Plan, which was approved by this Tribunal on 17.06.2023, in CP (IB) No. 209 of 2021 against the corporate debtor, M/s. Yashasvi Yarns Limited.

Re-list on 18.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**